

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

Vs.

Ninex Developers Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Mahesh Taneja, AR for Home-buyers

Mr. Anjaneya Mishra, Mr. Sahil, Advs. for IA-
3437/2020

Mr. Rakesh Kumar, Ms. Preeti Kashyap, Advs. for RP

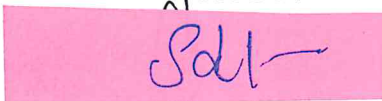
Mr. Vikas Garg, RP

Mr. Sinha Shrey Nikhilesh, Mr. Nayan Dubey, Advs.
for Land Owners

ORDER

As to IA-3437/2020, the respondents are directed to file reply within one week, rejoinder three days thereof. List this IA along with IA-2459/2020 for hearing on 30.09.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)